


FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SAR ISPAT PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT CHENNAI AND PUDUCHERRY

(Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| SL. | RELEVANT PARTICULARS | |
|-----|---|--|
| 1. | Name of the corporate debtor along with PAN & CIN/ LLP No. | SAR ISPAT PRIVATE LIMITED PAN:AABCS5915L CIN: U27101TN1998PTC102002 |
| 2. | Address of the registered office | No.770, T H Road, Chennai, Tamil Nadu, 6000081 |
| 3. | URL of website | Not Available |
| 4. | Details of place where majority of Fixed assets are located | Puducherry and Chennai |
| 5. | Installed capacity of main products/ services | Furnace and CCM Capacity 36000 metric tones per annum and Rolling mill capacity 50000 metric tones per annum |
| 6. | Quantity and value of main products/services sold in last Financial year | Nil |
| 7. | Number of employees/workmen | Nil |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | All documents can be obtained by sending email at E-mail id: sarispac.cirp@gmail.com and capiyushj@gmail.com |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | Can be obtained by sending email at E-mail ids: sarispac.cirp@gmail.com and capiyushj@gmail.com |
| 10. | Last date for receipt of expression of interest | 04 th July 2024 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 13 th July 2024 |
| 12. | Last date for submission of objections to provisional list | 18 th July 2024 |
| 13. | Date of issue of final list of prospective resolution applicants | 27 th July 2024 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 1st August 2024 |

| | | |
|-----|---|-------------------------|
| 15. | Last date for submission of Resolution plans | 31st August 2024 |
| 16. | Process email id to submit Expression of Interest | sarispat.cirp@gmail.com |


Digitally signed
by PIYUSH
KISHANLAL JANI
Date: 2024.06.19
17:59:59 +05'30'

Piyush Kisanlal Jani
Resolution Professional
For SAR Ispat Private Limited
Reg No. IBBI/IPA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Address: Om Ashray, New Laxminagar, Behind
Mazar Ring Road, Gondia,
Maharashtra, 441614
EmailID: capiyushj@gmail.com

Date: 19/06/2024
Place: Chennai

DEMAND NOTICE

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

DCB BANK

We, DCB Bank Limited (hereinafter called the "Bank") with our Regional office at No.6, Rajaji Road, Opp Tennis stadium, Nungambakkam, Chennai-600034 had at the request of the below mentioned Borrowers and Co-Borrowers granted Mortgages Loan against the below mentioned Secured Asset for the Loan amount as mentioned herein. The Borrower(s) and Co-Borrower(s) are aware that the said Loan against properties are secured by mortgage over the said properties owned by them (the "secured asset" as detailed and mentioned below).

As the Borrower(s) and Co-Borrower(s) have committed repeated defaults in observing the financial discipline under the Loan agreement, the mentioned Loan accounts have been classified and declared as Non-Performing Asset (NPA) on the dates as mentioned therein in accordance with the directions and the guidelines issued by the Reserve Bank of India (RBI) from time to time.

The Borrower(s) and Co-Borrower(s) are aware that the said Loan against properties are secured by mortgage over the said properties owned by them (the "secured asset" as detailed and mentioned below).

Name of Borrower(s) & Co Borrower(s) and Address: Mr. DHANASEKAR M and Mrs. BHUVANESHWARI D both are residing at Old No 22 New No 37, Ambedkar Street, West Tambaram, Chennai-600045.

| Loan Account No(s) | Sanction Date | NPA Classified Date | Demand Notice Date |
|-----------------------------------|-------------------------|---------------------|--------------------|
| HHOMCHE00033991 & DRBLCHE00513856 | 11-10-2023 & 25-08-2020 | 04-04-2024 | 04-05-2024 |

Total Outstanding amount mentioned in notice in Rs. (Numbers and Words): Rs.12,27,377/- (Rupees Twelve Lakhs Twenty Seven Thousand Three Hundred and Seventy Seven Only)

Description of Mortgage Properties : Item No.1 : All that piece and parcel of land measuring 504 Sq.ft. + 338 Sq.ft. totally 842 Sq.ft. with building thereon bearing Door No.37, Ambedkar Street, Tambaram Chennai – 600045, comprised in Gramanatham S.No.298 of Tambaram Village and Taluk, Kancheepuram District, and bounded on the : North by - Property belonging to Ramados, South by - Property belonging to Devaraj, East by - Property belonging to Ponnusamy, West by - 10 Feet Wide Passage. Situate within the Sub – Registration District of Tambaram and Registration District of Chennai – South. **Item No. 2:** All that piece and parcel of land measuring Acre 2116 Sq.ft., building with thereon bearing Door No.37, Ambedkar Street, Tambaram Chennai – 600045, comprised in Gramanatham S.No. 298 of Tambaram Village and Taluk, Kancheepuram District and bounded on the: North by - Property belonging to Munusamy, South by - Property belonging to Devaraj, East by - Property belonging to Swaminathan, West by - 10 Feet wide Passage. Situate within the Sub – Registration District of Tambaram and Registration District of Chennai – South.

We hereby call upon the Borrower(s) and Co-Borrower(s) to discharge their liabilities in full to us within a period of 60 (sixty) days from the date of issue of this publication notice, failing which we shall be exercising the powers under section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called as "Securitization Act"), against the secured asset mentioned above.

The powers available to us under section 13 of the Securitization Act, inter alia, includes (i) power to take possession of the secured asset including the right to transfer by way of lease, assignment or sale for realizing the secured asset; (ii) take over the management of the secured assets including the right to transfer by way of lease, assignment or sale and realize the secured asset and any transfer of secured asset by us shall vest in the transferee all rights in or in relation to the secured asset transferred as if the transfer had been made by the Borrower(s) and Co-Borrower(s).

The amount realized from exercising the powers mentioned above, shall first be applied in payment of all costs (including legal costs and lawyers fees and expenses), charges and expenses which in our opinion have been properly incurred by us or any expenses incidental thereto, and secondly applied in discharge of our dues, as mentioned above with contractual interest from the date of this notice till the date of actual realization and the residue of the money if any shall be paid to the Borrower(s) and Co-Borrower(s).

Please take note that after the date of issue of this notice, the Borrower(s) and Co-Borrower(s) shall not transfer or part with possession by way of sale, lease or otherwise the secured asset referred to in this notice, or any part or right thereof, without our prior written consent.

We also inform the Borrower(s) and Co-Borrower(s) that if our dues are not fully satisfied with the sale proceeds of the secured asset, we reserve our right to proceed against the Borrower(s) and Co-Borrower(s) (jointly and severally) before an appropriate Court / Statutory / Regulatory Authority, for recovery of the balance amount due from the Borrower(s) and Co-Borrower(s).

Kindly note that a total amount as mentioned above is due from the Borrower(s) and Co-Borrower(s) to us as on the date of the notice mentioned therein and we reserve the right to recover the same from the Borrower(s) and Co-Borrower(s) (jointly and severally) along with costs and interest with monthly rests as mentioned herein till the date of full and final payment.

Date : 19-06-2024
Place : Chennai
For DCB Bank Ltd
Authorized Officer

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum IT Park B2 Building, 5th Floor, Kalyani Nagar, Pune, Maharashtra - 411014, BRANCH OFFICE : Bajaj Housing Finance Ltd, Ground Floor, Chateaud Ampa, No.37, Nelson Manickam Road Chennai-600029 **Authorized Officer's Details: Name:** Rathish Ramachandran, **Email ID:** Rathish.ramachandran@bajajfinserv.in, Mob No. 9940155459 & 8778385461 / 8669189048

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF THE SECURITY INTEREST ACT 2002 ('Act')

Notice is hereby given to the public in general that the below mentioned Borrower/co-borrower mortgaged the immovable property which is described hereunder to Bajaj Housing Finance Limited (BHFL) and the possession of the said immovable property (secured asset/property) has been taken over by the Authorized Officer in accordance of the SARFAESI Act 2002 and rules there to. The secured asset will be sold through public auction by bidding for realization of the loan dues, applicable interest, charges and costs etc., payable to BHFL as detailed below. The secured asset is being sold on 24/07/2024 and the bidding will be held on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" under the rule number 8 & 9 of the Security Interest (Enforcement) Rules (hereinafter referred to as the rules) and on the terms and conditions specified here-under:

| Loan account details/ BORROWER'S & GUARANTOR'S NAME & ADDRESS | 1. Date & Time of E-auction 2. Last Date of Submission of EMD 3. Date & Time of the Property Inspection 4. Property Description | • Reserve Price • EMD OF THE PROPERTY • BID INCREMENT |
|---|--|--|
| LAN: H403HH0247439, H403HLT0249668, H403HLT0249667 1. SARANYA R (Borrower) 2. S DHILIPKUMAR (Co-Borrower) Both At Marutham Prestige, E Block 53 Krishna Nagar, West Tambaram, Chennai, Tamilnadu-600085 TOTAL OUTSTANDING: Rs. 32,97,738/- (Rupees Thirty Two Lakhs Ninety Seven Thousand Seven Hundred and Thirty Eight only) Along with future interest and charges accrued w.e.f 07/06/2024. | 1) E-AUCTION DATE :- 24-July-2024 between 11:00 am to 12:00 pm with unlimited extension of 5 minutes. 2.) LAST DATE OF SUBMISSION OF EMD WITH KYC IS :- 23/07/2024 up to 5:00P.M. (IST). 3.) Date of Inspection :- 19/06/2024 to 22/07/2024 between 11:00 am to 4:00 pm (IST). 4.) Description of the immovable property: Flat bearing No "3", "Block E" on the "Second Floor" having Super Plinth area of 624 Sq.ft (including common area), 265 Sq.ft. Undivided share of land situated at Pseerankaranal Village, Tambaram Taluk, Kancheepuram District comprised in S Nos.271/1 & 2 measuring about 1 Acre 35 cents, in S. No.25 measuring about 30 cents an in S. No.26 measuring about 31 cents, all put together total extent of 1 Acre 96 cents out of which 822.64 sq.mts (854.89 sq.ft) has been gifted to The Member Secretary CMDA Chennai for O.S.R and formation of Road and the balance land is measuring 7069.43 Sq.mts (7695.39 Sq.ft). North by : 30 feet and OSR gifted land to CMDA, South by : Land in S. No.24, East by : Land in S. No.22 & 23 and 15 feet land road gifted to CMDA in S. No.27/1, West by : Land in S. Nos.29 & 31 | Reserve Price: Rs. 24,00,000/- (Rupees Twenty Four Lakh Only) EMD: Rs. 2,40,000/- (Rupees Two Lakh Forty Thousand Only) 10% of Reserve Price BID INCREMENT :- RS.25,000/- (Rupees Twenty Five Thousand Only) & in such multiples. |

Terms and Conditions of the Public Auction are as under:

- Public Auction is being held on "AS IS WHERE IS, AS IS WHAT IS AND WITHOUT RECOURSE BASIS" and is being sold with all the existing and future encumbrances whether known or unknown to Bajaj Housing Finance Limited.
- The Secured asset will not be sold below the Reserve price.
- The Auction Sale will be online through e-auction portal.
- The e-Auction will take place through portal <https://bankauctions.in>, on 24th July, 2024 from 11:00 AM to 12:00 PM to onwards with unlimited auto extension of 5 minutes each.
- For detailed terms and conditions please refer company website URL <https://www.bajajhousingfinance.in/auction-notices> or <https://bankauctions.in> and for any clarification please connect with Authorized officer.

Date: 19/06/2024
Place: CHENNAI
Sd/- (Rathish Ramachandran)
Authorized Officer, Bajaj Housing Finance Limited

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SAR ISPAT PRIVATE LIMITED

OPERATING INSTEEL INDUSTRY AT CHENNAI AND PUDUCHERRY (Under sub regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS | |
|--|--|
| 1. Name of the corporate debtor along with PAN/ CIN/ LLP No. | SAR ISPAT PRIVATE LIMITED PAN: AAACBS5915L CIN: U27101TN1998PTC102002 |
| 2. Address of the registered office | No.770, T H Road, Chennai, Tamil Nadu, 6000081 |
| 3. URL of website | Not Available |
| 4. Details of place where majority of fixed assets are located | Puducherry and Chennai |
| 5. Installed capacity of main products/ services | Furnace and CCM Capacity 36000 metric tonnes per annum and Rolling mill capacity 50000 metric tonnes per annum |
| 6. Quantity and value of main products/ services sold in last financial year | Nil |
| 7. Number of employees/ workmen | Nil |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | All documents can be obtained by sending email at E-mail id: sarispat.cirp@gmail.com and capiujsh@gmail.com |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | Can be obtained by sending email at E-mail ids: sarispat.cirp@gmail.com and capiujsh@gmail.com |
| 10. Last date for receipt of expression of interest | 04th July 2024 |
| 11. Date of issue of provisional list of prospective resolution applicants | 13th July 2024 |
| 12. Last date for submission of objections to provisional list | 18th July 2024 |
| 13. Date of issue of final list of prospective resolution applicants | 27th July 2024 |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 1st August 2024 |
| 15. Last date of submission of resolution plans | 31st August 2024 |
| 16. Process email id to submit EOI | sarispat.cirp@gmail.com |

Date : 19/06/2024
Place: Chennai
Sd/- Piyush Kisanlani
Resolution Professional For SAR Ispat Private Limited
Reg No. IBBI/PA-001/IP-P01439/2018-2019/12164
AFA Validity Date: 05/11/2024
Address: Om Ashray, New Laxminagar, Behind Mezar Ring Road, Gondia, Maharashtra, 441614 Email ID: scapiujsh@gmail.com

GRIHUM HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)

Registered Office: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune - 411036

Whereas, the undersigned being the Authorized Officer of Grihum Housing Finance Limited (Formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on 14th Day of June of the Year 2024. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

| Sr. No. | Name of Borrowers | Description of Property | Possession taken Date | Date of statutory Demand Notice | Amount in Demand Notice (Rs.) |
|---------|-----------------------|--|-----------------------|---------------------------------|---|
| 1. | R SARATHABAI VANITHA, | All That Piece & Parcel Of Village Natham S No 3556r1 Eswaran Koil Street Kandamangalam Panchayat Union Siruvanthadu Village Panchayat Limits Siruvanthaduvillage Valavanur Subdt Villupuram Regdt Villupuram Tk Villupuram Dt Adm. 750 Sq. Ft. Near Sivan Koil Pin Code- 605105 Bounded By:- East:- Land And Building Locked Currently Not In Usage, West:- Land And Building, North:- 30 Feet Sivan Koil Street, South:- Land And Building | 14/06/2024 | 08/04/2024 | Loan No. HF/0125/H/21/100034 Rs. 2669680/- (Rupees Twenty Six Lakh Sixty Nine Thousand Six Hundred Eighty Only) payable as on 08/04/2024 along with interest @ 17 p.a. till the realization. |

Place: VILLUPURAM, Date: 19.06.2024
Sd/- Authorised Officer, Grihum Housing Finance Limited, (Formerly known as Poonawalla Housing Finance Limited)

Aditya Birla Sun Life Mutual Fund**MUTUAL FUNDS**

Aditya Birla Sun Life AMC Limited (Investment Manager for Aditya Birla Sun Life Mutual Fund) Registered Office: One World Center, Tower 1, 17th Floor, Jupiter Mills, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400 013. Tel: 4356 8000. Fax: 4356 8110/8111. CIN: L55991MH1994PLC080811

Record Date for Distribution

NOTICE IS HEREBY GIVEN that the Trustees of Aditya Birla Sun Life Mutual Fund have approved Friday, June 21, 2024*, as the Record Date for declaration of distribution under the Income Distribution cum Capital Withdrawal (IDCW) option in the following schemes, subject to availability of distributable surplus on the Record Date:

| Name of the Scheme | Plans/Option | Quantum of Distribution per unit# on face value of Rs. 10/- per unit | NAV as on June 14, 2024 (Rs.) |
|--|---------------------|--|-------------------------------|
| Aditya Birla Sun Life Balanced Advantage Fund (An open ended Dynamic Asset Allocation fund) | Regular Plan - IDCW | 0.153 | 26.42 |
| | Direct Plan - IDCW | 0.172 | 29.67 |
| Aditya Birla Sun Life Arbitrage Fund (An open ended scheme investing in arbitrage opportunities) | Regular Plan - IDCW | 0.065 | 11.2603 |
| | Direct Plan - IDCW | 0.067 | 11.5310 |
| Aditya Birla Sun Life Equity Hybrid '95 Fund (An open ended hybrid scheme investing predominantly in equity and equity related instruments) | Regular Plan - IDCW | 3.225 | 184.29 |
| | Direct Plan - IDCW | 5.464 | 312.23 |
| Aditya Birla Sun Life Dividend Yield Fund (An open ended equity scheme predominantly investing in dividend yielding stocks) | Regular Plan - IDCW | 0.501 | 28.61 |
| | Direct Plan - IDCW | 0.900 | 51.44 |
| Aditya Birla Sun Life Equity Savings Fund (An open ended scheme investing in equity, arbitrage and debt) | Regular Plan - IDCW | 0.234 | 13.38 |
| | Direct Plan - IDCW | 0.274 | 15.67 |

The NAV of the schemes, pursuant to pay out of distribution would fall to the extent of payout and statutory levy (if applicable).

*As reduced by the amount of applicable statutory levy. *or the immediately following Business Day if that day is a non-business day.

All unitholders whose names appear in the Register of Unitholders / Beneficial owners under the IDCW option of the said schemes as at the close of business hours on the Record Date shall be eligible to receive the distribution so declared.

For Aditya Birla Sun Life AMC Limited
(Investment Manager for Aditya Birla Sun Life Mutual Fund)

Sd/-
Authorised Signatory

Date : June 18, 2024
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SHRIRAM HOUSING FINANCE LIMITED

Head Office: Level -3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; Tel: 022 4241 0400, 022 4060 3100 ; Website: <http://www.shriramhousing.in>
Reg. Off: Office No.123, Angappa Naickan Street, Chennai-600 001;
Branch Office: Srinivas Tower | First Floor | Cenatopha Road | Thenampet | Chennai - 600018

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Shriram Housing Finance Limited, the Physical possession of which have been taken by the Authorized Officer of Shriram Housing Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 6th July 2024 between 11 a.m. to 01.00 p.m. for recovery of the balance due to Shriram Housing Finance Limited from the Borrowers And Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit & increment are also given as:

| Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers | Date & Amount of 13(2) Demand Notice | Reserve Price (Rs.) & Bid Increment | Earnest Money Deposit Details (EMD) Details. | Date & Time of Auction | Contact Person and Inspection date |
|---|--|---|---|---|---|
| Mr. S Suresh S/o R Subramani (Borrower/Applicant) No. 37/15, Chidambaraswamy Koil 2nd Street, Mylapore Chennai – 600 004 Property Address:- Mr. S Suresh S/o R Subramani Plot No.31, 38 & 39, 2nd Floor, Flat No.S1, 2nd Floor, Nirmala Nivas, Lingam Street, Chennai – 600 118 Office Address:- Mr. S Suresh S/o R Subramani Sri Mathangeswari Automobiles 6/11, Byramjung Bhadur Street, General Patters Road, Chennai – 600 002 Mrs. Malaini W/o Mr. S Suresh No. 37/15, Chidambaraswamy Koil 2nd Street, Mylapore Chennai – 600 004 Mrs. Malaini W/o Mr. S Suresh (Co-borrower/Co-Applcant) Plot No.31, 38 & 39, 2nd Floor Flat No.S1, 2nd Floor, Nirmala Nivas, Lingam Street Chennai – 600 118 | 12th September 2018 Rs. 53, 80,252/- (Rupees Fifty Three Lakhs Eighty Thousand Two Hundred and Fifty Two Rupees Only) in respect of Loan Account No. SHLHCHN00012 59 as on 12.09.2018 | Rs. 22,00,000/- (Rupees Twenty Two Lakhs Only) Bid Increment Rs.20,000/- and in such multiples Earnest Money Deposit (EMD) (Rs.) Rs. 2,20,000/- (Rupees Two Lakh Twenty Thousand Only) Last Date for Submission of EMD : 5th July 2024 Time 10.00 a.m. to 05.00 p.m. | EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: BANK NAME - AXIS BANK LIMITED BRANCH - BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO - Current Account No. 9110200456776 33 IFSC CODE - UTIB0000230 | 6th July 2024 & Time. 11.00 a.m. to 01.00 p.m. | PD customer care number 022-40081572. Singh S +91 8428648685 James Clement +91 7200281906 Property Inspection Date: 05th July 2024 Time 11.00 a.m. to 04.00 p.m. |

Description of Property
All that piece and parcel of Land and Building, bearing Plot Nos.31, 38 & 39 comprised in S.No. 617/1, Patta bearing No. 2459, as per Patta New S.No. 617/1B, measuring with an 812 Sq Ft UDS out of 12208 Sq.Ft., together with residential apartment No.S1 in on the second Floor, measuring about 1405 Sq.Ft of Super Built-up area, situated at Lingam Street, Madhura Mettupalayam, Madhavaram village & Taluk, Thiruvallur District, and bounded on the: North by : 20 Feet Road, South by : Land in S.No.619, East by : Land in S.No.613, West by : Road Sitiated at within the Sub – Registration District of Madhavaram and in the Registration District of North Chennai.

For detailed terms and conditions of the sale, please refer to the link <https://shriramhousing.in/e-auction-Residential> provided in the Shriram Housing Finance Limited website.
Place : Chennai
Date : 19-06-2024

Sd/- Authorised Officer
Shriram Housing Finance Limited

